

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

JAIPUR

**

Date of decision: 17-11-1995

RA No. 92/94 (OA No.179/89) with MA No.597/94

Union of India and others

.. Petitioners

VERSUS

Jagdish Narain and others

.. Respondents

CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR. O.P.SHARMA, MEMBER (ADMINISTRATIVE)

For the Petitioners

.. Mr. Surat Singh Yadav
U.D.C.

For the Respondents

.. Mr. R.N.Mathur

ORDER

PER HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN

This is a Review Application under Rule 17 of the Central Administrative Tribunal (Procedure) Rules, 1987, seeking a review of the order dated 28-7-94 passed in OA No. 179/89.

2. We have heard the departmental representative for the petitioners and Shri R.N.Mathur, counsel for the respondents and have gone through the records of the case carefully. The departmental representative prayed for adjournment on the ground that their counsel is not able to put in his appearance today. We, however, reject this prayer.

3. The impugned order was ~~not~~ passed on 28-7-94 and the Review Application has been presented on 14-11-94 after a delay of 2½ months. The petitioners have moved an application for condonation of delay on the ground that since the petitioners were seeking instructions of the higher authorities in this matter, the delay caused in presenting the Review Application is bonafide and it deserves to be condoned looking to the gravity of ~~the~~ the matter. It is not known from the averments made in the

application for condonation of delay as to when, in fact, at any point of time the matter was referred to the higher authorities for seeking their instructions and when the reply was received from the concerned Department. The grounds for condonation of delay are quite vague and in our view there was no sufficient cause for not making the Review Application within the prescribed period of limitation i.e. 30 days from the date of receipt of the impugned decision by the petitioners.

4. In the circumstances, we find that the Review Application is not maintainable as being time barred. The M.A. for condonation of delay is, therefore, dismissed. The Review Application fails accordingly.

(O.P.Sharma)
Member (A)

G.Krishna
(Gopal Krishna)
Vice-Chairman